

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

9. **IA-5007 & 5687/2023, IA-02, 27 & 633/2024  
in C.P.(IB)/57(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES: Indian Renewable Energy Development Agency  
Limited  
Vs  
Lokshakti Sugar And Allied Industries Limited

SECTION: 7, 60(5), 30, 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Malhar Zatakia a/w Mr. Deepak Saxena & Mr. Chaitanya G. Bhandary i/b Legal Prism, Ld. Counsel for the Applicant in IA-02/2024 & IA-5007/2023 and for the Respondent in IA-27, 633/2024 & 5687/2023 present. Mr. Charudutt Marathe, IRP present in person. Mr. Gaurav Joshi, Sr. Ld. Counsel a/w Mr. Gaurav Jalendee and Mr. Saurabh Pakale, Ld. Counsel for the Applicant in IA-5687/2023 present. Mr. Nausher Kohli i/b Adv. Dipti Mundra, Ld. Counsel for the Applicant in IA- 27/2024 present (VC). Mr. Amit Tungare, Ld. Counsel for Applicant in IA-633/2024 present (VC).
2. Matters part heard. For further consideration, post all matters on **01.05.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)